

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1117/93

date of decision : 13-9-1993

Between

Smt. Mahalakshmi Ramakoti : Applicant
and

1. The Secretary ~~to Govt.~~
Ministry of Finance
Dept. of Revenue
Central Excise
New Delhi

2. The Collector
Central Excise
Basheerbagh
Hyderabad : Respondents

Counsel for the applicant : K.S.R. Anjaneyulu, Advocate

Counsel for the respondents : N.V. Ramana, Addl. SC for
Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.)

Heard Sri K.S.R. Anjaneyulu, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant submits that she is a widow of late Sri P.S. Ramkoti, who worked as Inspector in Central Excise Department and expired on 18-11-1974. After the death of her husband the applicant was sanctioned family pension of Rs.200/- p.m. from 18-11-1974 to 18-11-1981. Thereafter the applicant was given pension at Rs.100/- p.m. from 19-11-81

(26)

to 31-12-1985. From 1-1-1986 the pension has been revised to Rs.375/- p.m. which is ~~not~~ minimum pension.

3. The applicant was given appointment as Inspector on compassionate grounds on 6-5-1975. Thereafter, she was promoted as Superintendent on 23-10-1991. The applicant submits that she was not paid DA on family pension from the time she was employed as Inspector on compassionate grounds.

4. This OA has been filed for direction to pay the applicant DA from the date she was employed, based on the orders in OA.801/91 dated 31-1-1992 on the file of Madras Bench and in OA.1132/92, OA.1133/92 and OA.1134/92 dated 25-1-1993 on the file of Ernakulam Bench.

5. We find no reasons to differ from the orders of the Madras and Ernakulam Benches and we fully agree with the reasonings.

6. As per practice followed by this Bench, monetary relief in such cases will be limited to one year prior to the date of filing of the OA. As this OA was filed on 7-9-1993, we direct payment of DA on the family pension from 1-9-1992.

7. OA is ordered accordingly at admission stage.

No costs.

P.T. Thiruvengadam
(P.T. Thiruvengadam)
Member (Admn)

V. Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated : 13-9-1993
Dictated in the Open Court

SSY/663
Deputy Registrar

To

1. The Secretary, Ministry of Finance,
Dept. of Revenue, Central Excise, New Delhi.
2. The Collector, Central Excise, Basheerbagh, Hyderabad.
3. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT. Hyd.
4. One copy to Mr. N. V. Ramana, Addl. OGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

pvm

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 13 - 9 - 1993

~~ORDER~~ JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1117/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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